

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH LUCKNOW

ANNEXURE

INDEX SHEET

TA No. 1195/82 WP 5974/83

CAUSE TITLE OF

NAME OF THE PARTIES..... *B. D. Singh*

.....Applicant

Versus

..... *C. O. I. Singh*Respondent

Part A, B & C

Sl. No.	Description of documents	Page
1	<i>Index sheets</i>	<i>A1 to A3</i>
2	<i>order sheets under d/t 22/2/90</i>	<i>A4 to A9</i>
3	<i>Copy of Petition</i>	<i>A10 to A27</i>
4	<i>Power</i>	<i>A28</i>
5	<i>other paper</i>	<i>A29 to</i>
6		
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11		
12		
13		

CERTIFICATE

Certified that no further action is required to taken and that the case is fit for consignment to the record room (decided)

Dated..... *3/5/12*

B/c destroyed on 09-5-12

Counter Signed.....

Section Officer / In charge

Signature of the
Dealing Assistant

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH

FORM OF INDEX

~~C.A./T.A./B.A./C.C.P./~~ No. 1195 1987

B.D. Singh vs U.O.I.
PART - I

W.P. 5974/83

1. Index Papers :- 1-3.
2. Order Sheet :- 4-10
3. Any other orders :- Nil
4. Judgement :- 19 D.F.D on 22-2-90
5. S.L.P. :- Nil

DY. Registrar

Supervising Officer
(Under Secy)

Dealing Clerk
(A.K. Rai)

Note :- If any original document is on record - Details.

Nil

Dealing Clerk
(A.K. Rai)

V.K. Mishra

CIVIL
SIDE
CRIMINAL

GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case *W.P. No. 5974-83*

Name of parties *Banaski Das Singh and another vs. Union of India*

Date of institution *11-11-83*

Date of decision

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
					Rs. P.			
	1-	W.P. with Amicus and affidavit	19	-	102.00.			
	2-	Power	1	-	5.00.			
	3-	Comm. 12714(W) 983 fresh	2	-	5.00.			
	4-	order sheet	2	-	-			
	5-	Back copy	1	-	-			

I have this day of 198 , examined the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date

Munsarim

Clerk

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow

INDEX SHEET

TA.
CAUSE TITLE 1195/87 (A) of 1987 (A)

NAME OF THE PARTIES _____

Shri B. D. Singh Applicant

Versus

Union of India & Respondent

Part A, B & C

Sl.No.	Description of documents	PAGE
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2	Order Sheet	A6
3	Petition copy with Annex	A7 to A24
4	Affidavit	A25 to A6
5	Power	A27
6	Stay application (B)	A28 to A29
7	Bench Copy	B30 - B57
8	Extra Petition Copy for op.	C52
9	Notices	C53 to C55

3
720

In the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench, Lucknow.



1271465

Civil Misc. Appln. No. (W) of 1983

In

Writ Petition No. 5974 of 1983

1. Banshi Thar Singh, aged about 43 years, son of
Sri Man Karan Singh, resident of Manapur, District
Gonda.

2. Indra Sen Shukla aged about 40 years, son of
Sri Ram Rang Shukla, resident of Gilauli, Pure
Shukul, Post Office Itiathok, District Gonda.

.....Petitioners

versus

1. The Union of India through the General Manager,
N.E. Railway, Gorakhpur.

2. The Divisional Railway Manager, N.E. Railway,
Divisional Offices, Ashok Marg, Lucknow.

3. The Divisional Safety Officer, N.E. Railway,
Divisional Offices, Ashok Marg, Lucknow.

..opp. parties

Stay application

This application on behalf of the applicants
above named most respectfully sheweth:

That on the basis of the facts stated and
grounds raised in the accompanying petition the
applicants pray that this Hon'ble Court be pleased:

Bal

Ⓟ

Hon. D. N. Tha S.
Hon. R. C. Deo Sharma S.

Put up for orders
with the writ petition

K. S. H.
11. 11. 1983

msf

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

w.p. No. 5974 of 1983

25.

	Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
	1	2	3
	11-11-83	Hon DN Jha, J Hon R C DS, J learned counsel appearing list for orders on 29-11-83. Sd. DN Jha Sd. R C DS 11-11-83 CM. ANN 012714 @ 83	
	11-11-83	Hon DN Jha, J Hon R C DS, J Put up for orders with the w.p. Sd. DN Jha 11-11-83	
	29-11-83	Fixed with order CM 12714 CW 183 for Hon N G S Hon S S A S	For Bench Prtycl
	5.12.83	Fixed with order CM 12714 CW 183 for Hon N G S Hon S S A S	

8/1/84

Hon DN Jha
Hon S S A S
Sd. L

Date	Note of progress of proceedings and routine orders	Date to which case is adjourned	
1	2	3	
12.12.83	fixed with cu A 12714-83 Hon. R.C.D.S.J. Hon. SSA J.	fo	
21.12.83	fixed Hon. K.N.S.S. Hon. SSA J.		
10.1.84	fixed with cu A 12714-83 fo Hon. K.N.S.S. Hon. R.A.M.S.		
10.1.84	Hon. K.N. Singh J Hon. R.A. Pisharot J		
kay.	List correctly with the name of Sri Umesh Chandra as Counsel for the respondents.		
24.1.84	Fixed Hon. K.N. G.S. Hon. SSA S Stand out at the dinner slip of Sri Umesh Chandra.	Don	Correctly fo. inch

3-4-84 fixed.

fo.
Bach

7

286

10/10

Recd of Copy for of no
for of no 1 to 3
for 11.11.83

Chandra
9/11/83
for Chandra Chandra
AS

Hon. D. N. Jha, J.
Hon. R. C. Deo Sharma J

Learned counsel appearing
for union of Janta N.E.
Railway states that the
petitioner no. 1 has been
promoted on 10.11.1983
and the order of reversion
against him stands cancelled.
The petition therefore, now
is confined to petitioner
no. 2 only. The learned
standing counsel prays
for and is allowed
two weeks' time to file
a short counter affidavit
list for orders on
29.11.1983.

Expressed
Ten Adhesive Rs. 200/-
Total

Correct but final Court-fee receipt
will be made on receipt of lower
Court record.

In time up to
Papers filed. Copy of P. &
Should also be filed
Single - Bench

Last Drop order Date 1 = 4-10-83
Deek declaration

that is against court order 2
and 20.11.83
10/11/83

n/b

11.11.1983



In the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench, Lucknow

Petition under Article 226 of the Constitution
of India

Writ Petition No. 5974 of '83

1. Banshi Dhar Singh, aged about 43 years, son of Sri Man Karan Singh, resident of Mankapur, district Gonda
2. Indra Sen Shukla aged about 40 years, son of Sri Ram Rang Shukla, resident of Gilauli, Pure Shukul, Post Office Itiathok, district Gonda

Petitioners

versus

1. The Union of India through the General Manager, N.E. Railway, Gorakhpur
2. The Divisional Railway Manager, N.E. Railway, Divisional Offices, Ashok Marg, Lucknow
3. The Divisional Safety Officer, N.E. Railway, Divisional Offices, Ashok Marg, Lucknow

Opp-parties

Banshi Dhar Singh

100/200h
Ru
10/11/83



ORDER SHEET

IN THE HIGH COURT JUDICATURE AT ALLAHABAD
12/12/83 No. 5974 of 1983
 25.

4/1/84

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
1	2	3
20.12.83	20.12.83 Jm with civil No 12714 (W) D 3 for civil HON K M W RE K M W	for Bench By Relator
3.4.84.	Fixed with Civ. 12714-83 Hon. K. S. V. J Hon. S. S. A. J K M W S M W S M W	for Bench
	28.9.84 FO	Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

ORDER SHEET

REGISTRATION No. 1195 of 1987

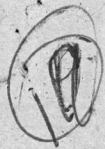
APPELLANT
APPLICANT

VERSUS

DEFENDANT
RESPONDENT

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
7/12/09	Hon. Justice K. Nath, vs Hon. K. J. Raman, Am. No one is present on behalf of the applicant. Son V.P. Pal Law Ass'tt. of the opposite parties takes notice. It appears that when the case went to the Hon'ble High Court notice had been accepted by the standing counsel for the opposite parties who was required to file a short counter. Notices were issued by registered post from Allahabad Office to the applicant's counsel. However, by way of extra precaution notices may be sent to the applicant in person also to his counsel. The opposite parties may file a short counter within four weeks and the case be listed for admission on 17/1/90. 18/12 Am VC	OR Can have been received on 20/11/90 from CAT, Allahabad. Case is not admitted. NOCA/RA filed. Date was fixed from CAT, Allahabad is not attached. Submitted to work. OR Notice given on 3/11/90 OR Notice were issued on 3/11/90. Notice of applicant No 1 has been returned back with postal return submitted. 16/1/90

11/25/17



17.1.190

Honble Mr. J. P. Sharma, J. M.

None appears for the applicant.
Notices he issued again to
the Council of the applicant.
Information to the Department
for ^{engaging} Standing Council for
the respondent list for
admission on 22.2.90.

d. 17/1/90

J. M.

OR

S. P. S. was
not available
in the office
hence notice
could not
be issued.

S. P. S. order
L
H

22/2/92

(1/1)

Hon. Justice K. Prath, VC.
Hon. K. Obayya, AM.

8/a

The case has been called twice. No body is present for the applicants. Notices were issued by registered post to the applicants as well as to their Counsel but no appearance has been made on their behalf. Notice to applicant No. 1 has been received back with the remark "that no trace of his could be found". In the circumstances, this petition is dismissed for non prosecution.

Am.

VC.

This humble petition on behalf of the petitioners above-named most respectfully sheweth:-

1. That the present writ petition is directed against an order for the petitioners reversion from the post of Assistant Guard scale Rs.225-308 to that of cabin man / Marks Man grade Rs.210-270 passed by opposite party no.2 contained in office order dated 4.10.1983 a true copy of which is being annexed as annexure no.1 to this petition. A perusal of the said order would show that the petitioner no. 1 is sought to be reverted to his substantive post of cabin Man grade Rs.210-270 while petitioner no.2 is sought to be reverted to the post of Marks Man grade Rs.210-270 from the post of Assistant Guard grade Rs. 225-308. The reason for passing the impugned order dated 4.10.1983, as a perusal of the same would show is stated to be surrender of two posts of signallers grade Rs.260-400 and six permanent posts of Brakeman scale Rs.225-308 and sanction in place of the surrendered posts of the following four posts:
3 posts in grade Rs.450-700 of Area Control and
1 post in the same grade of Rs.450-700 as leave Reserve of Area Control Gonda yard.

A true copy of the notification dated 25.3.1983 is being annexed as annexure no.2 to this petition.

2. That with a view to fill up 8 permanent posts of Brakeman scale Rs. 225-308 a notification was issued by the Divisional Railway Manager (personnel) on 24.9.1979 inviting applications from class IV



Banshi Dhan Singh

5/ 9067 10

Group A 14 (F)
In the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench, Lucknow.

5974

Writ petition No. of 1983

Banshi Dhar Singhand an others.... ..Petitioners
versus

Union of India through the General Manager, N.E.
Railway, Gorakhpur and an others.....opp. parties

I n d e x

Sl. No.	Description of papers	pages
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2.	Annexure no. 1 true copy of the order dated 4.10.1983.	8-9
3.	Annexure no. 2 true copy of the notification dated 25. 3.1983.	10-11
4.	Annexure no. 3 true copy of the notification dated 24.9.1979.	12-14
5.	Annexure no. 4 true copy of the order dated 6.3.1981.	15-16
6.	Annexure no. 5 true copy of the panel dated 1.8.1981.	17
7.	affidavit	18-
8.	vakalatnama	20

16205

Lucknow Dated

B.C. Sakera
(B.C. Sakera)
Advocate
Counsel for the petitioners

employees on the various posts indicated below carrying the scale of Rs.210-270 :-

- 1) Cabin Man
- 2) Lever man
- 3) Line Jamar
- 4) Signal Man
- 5) Shunt Man
- 6) Marks Man
- 7) Courier

petitioner no.1 was then working as cabin Man while petitioner no.2 was working as Marks Man. The petitioners fulfilled the requisite educational, age and service qualifications indicated in the said notification dated 24.9.1979 and accordingly submitted their candidature for appointment on the post of Brakeman scale Rs.225-308. A true copy of the said notification dated 24.9.1979 is being annexed as annexure no.3 to this writ petition.

3. That in pursuance of the said notification dated 24.9.1979 the petitioners appeared at the suitability test and qualified in the said suitability test and were given provisional off dating promotion on the post of Assistant Guard by means of Office order dated 6.3.1981. A true copy of the said order dated 6.3.1981. A true copy of the said order dated 6.3.1981 is being annexed as annexure no.4 to this petition. A perusal of the said Office order would show that the provisional promotion was made since they were still required to pass the Assistant Guard promotion course to be



Banshi Dhare Singh

held at the training school, Muzaffarpur. The petitioners were sent to undergo the said training course which was scheduled to be held between 14.4.1981 to 1.5.1981.

4. That the petitioners qualified at the said promotion course and their names were placed on the panel which was published in the N.E. Railway Monthly Gazette in its issue dated 1.8.1981 at page 462. A true copy of the said panel as published in the said monthly gazette is being annexed as annexure no.5 to this petition. In the said panel the name of petitioner no.1 was shown at Sl.No.1 while the name of petitioner no.2 was shown at serial No.4 amongst 6 persons placed as the panel.

5. That the selection is held to fill up permanent existing vacancies as well 25% thereof as anticipated vacancies likely to occur during the vacancy of the panel. It is stated that the petitioners selection on the post of Brakeman grade Rs.225-308 was made against permanent posts. In para 122 of the Indian Railway Establishment Manual it has been indicated that the posts of Brakeman in scale Rs.100-130 are filled up by promotion from class IV category. The said scale presently is equated to Rs.225-308.

6. That the total strength of the post of Assistant Guards/Brakeman in the Lucknow Division of the N.E. Railway is 32. The Lucknow Division



Banshi Dhan Singh

campus of Kanpur Anwarganj station as also Gonda station. Six posts of Brakeman have been surrendered as would be evident from the order dated 25.3.1983. According to the panel notified in the Monthly Gazette dated 1.8.1981, Bala Shanker, and Sangram are the juniormost Assistant Guards and not the petitioners. Petitioner no.1 is the seniormost in the said panel while petitioner no.2 has been shown at serial No.4. It is therefore, stated that the assumption in the impugned order dated 4.10.1983 that the petitioners are the juniormost Assistant Guards is wholly without basis and is erroneous.

A perusal of the impugned order dated 4.10.1983 would further show that four persons, namely, Sangram, Hemraj, Sukhai and Abdul Hai are sought to be transferred to Lucknow Junction from Gonda station on the same posts of Assistant Guards while the petitioners who are working at Lucknow Junction as Assistant Guards are sought to be reverted. Sangram, Hemraj and Sukhai have been placed lower in serial in the panel than petitioner no.1 while Sangram has been placed lower than petitioner no.2 in the said panel.

6. That in the circumstances detailed above and having no other equally effective and speedy alternative remedy the petitioners seek to prefer this petition and set forth the following amongst other:

Grounds

(a) Because the petitioners' selection have been made against permanent posts of Assistant

/Brakeman grade Rs. 225-308 and they having been placed in the panel are entitled to continue on the said posts of Assistant Guards.

(b) Because in view of the fact that the posts of Assistant Guards held by the petitioners being not vacant, there was no reason or justification for surrendering the said permanent posts and sanctioning instead the creation of same other posts in other grades

(c) Because the assumption in the impugned order that the petitioners are the juniormost is wholly unfounded. In the post of Assistant Guard seniority has to be determined on the basis of placement and ranking in the panel and the petitioners clearly are not the juniormost in the cadre of Assistant Guards. Thus the impugned order is based on wrong assumption and has been passed for collateral reasons.

(d) Because in view of the fact that Sangram Hemraj, Sukhai and Bala Shanker who are junior and were placed lower in the panel than petitioner no. 1 have been allowed to continue while an order for his reversion has been passed and it is clearly violative of the provisions of Article 14 and 16 of the Constitution of India.

Banshi Dhar Singh

Wherefore, it is respectfully prayed that this Hon'ble Court be pleased:

(1) to issue a writ of certiorari, or direction in the nature of certiorari, order dated 4.10.1983, containing as it seeks to

Per

4/5 A 19

-7-

of cabin men and Marks men.

(ii) to issue a writ or certiorari or a writ order or direction in the nature of certiorari to quash the order dated 25.3.1983 in so far as it seeks to surrender the permanent posts of Assistant Guards /Brakemen held by the petitioners after having been duly selected.

(iii) to issue such other writ, direction or order including an order as to costs which in the circumstances of the case this Hon'ble Court may deem just and proper.

Dated Lucknow.

9.11.1983

B.C. Sakena

(B.C. Sakena)
Advocate
Counsel for the petitioners

Bansidhar Singh

8 16 15

स्टि. पिटीशननं० आपि, 1983

बनाम

एनेकर नं - १ -

कायालय आदेश

दिनांक 25-3-83 द्वारा एक वष के लिये सहायक गाँउ (225-308)

-ण किये जाते ह को तुरन्त से लागू होंगे ।

निम्न कनिष्ठतम सहायक गाँव (225-308) को उनके मूल पद पर पदावनत किया जाता है ।

वर्तमान पद व स्थान पदोन्नति पद

Bar. S. Dhar Singh.

1- श्री बन्सीधर सिंह सहायक गाँव / लखनऊ 225-308 केनिबमें
210-270

2- इन्द्र सेन शुक्ला " " माकसमेन "

निम्न सहायक गाँव (225-308) उनके नामों के आगे लिये स्थान

-2-

4- अब्दुल हई

- वही-

उपरोक्त आदेश संरक्षक अधिकारी के आदेश से जारी किये जाते ह। यदि रेलवे आवास में रह रहे हो तो काय भारत से मुक्त होने के 15 दिन के अन्दर अवश्य छाती कर दें।

स्थानान्तरित कर्मचारियों को ज्वाइनिंग टाइम स्थानान्तरण पास व भत्ता नियमानुसार देय है।

ह0

कृते मंजूर रेलवे प्रबन्धक (का0) लखनऊ

सं0 इ / 11/210/4 / सहायकगाड दिनांक 4-10-83

प्रतिलिपि सूचना एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- मेलिधि / लखनऊ।
- 2- स्टेशन अधीक्षक / गोडा, लखनऊ।
- 3- कार्यालय अधीक्षक / बिल, पश्चिमालिन
- 4- कबिनमन व माक मन के डीलिंग बलक
- 5- सम्बन्धित कर्मचारी।

Banshi Dhar Singh,

कृते मंजूर रेल प्रबन्धक (का0) लखनऊ

सत्य प्रतिलिपि



इन दि जानरेवत लईकोटु आफ जूजेकर एट इलाहाबाद

लखानउ बेन्च लखानउ

रिट पिटीशन नं आफ 1983

बंसीधर सिंह तथा अन्य-----पिटीशनरस

बनाम

यूनियन आफ इण्डिया तथा अन्य-----अपोजिट पार्टीज

एनेक्चर नं 2

पूर्वोत्तर रेलवे

ज्ञापन

मण्डल रेल प्रबन्धक ने प्रवर परिचालन अधीक्षक के अधीन निम्नलिखित पदों का अयोग से एक वर्ष के लिए अस्थाई सृजन एवं स्थाई पदों के अभ्यापण की स्वीकृत प्रदान किया है।

सृजन ऐरिया कंट्रोल 455-700 - 3 पद गोण्डा कंट्रोल के लिए

" यलओर 0

-1

योग 4

अभ्यापण सिग्नलर 260-430

- 2 पद कानपुर अनवरगंज व वृ म
मण्डल से

ब्रेक्समैन 225-308

-6 तथा गोण्डा

8 पद

कुल मण्डल रेल प्रबन्धक (कार्मिक)
लखानउ ।

संख्या ई /111/59/4/मेमो / आ०

दिनांक -25-3-83

प्रतिलिपि सूचना एवं आवश्यक कार्यवाही हेतु निम्न को

प्रेषित :-

1- प्रवर मण्डल लेखाधिकारी / लखानउ उनके टिप्पणी दि-

31-2-83 ब्रेक्समैन के वेतनमान का सुधार 225-335 के बजाय



Bansidhar Singh

225-308 किया जाय ।

2- महाप्रबन्धक (का) / गोरखापुर ।

3- प्रवर परि० अधी० / लखनऊ का अनवरगंज में सिगनलर 260-430 का स्टैटिक एक सी पद आवर्ति है शेष एक पद मण्डल से लिया जा रहा है । अतः सम्बर्ग का निष्पत्ति पुनः आवश्यकतानुसार किया जाय ।

4- कार्यालय अधीक्षक / कडर बिल्डिंग, बी० ओ० एस० ।

ह० मीना शाह

कृते मण्डल रेल प्रबन्धक (कार्मिक)

लखनऊ ।

सत्य प्रतिलिपि

Bansu Dhan Singh



इन दि आनरेबुल हाइकोर्ट आफ जूडोकैवर एट इलाहाबाद

लखानऊ बेन्च लखानऊ

रिट पिटीशन नं आफ 1983

बंसीधर सिंह तथा अन्य-----पिटीशनर

बनाम

यूनियन आफ इण्डिया तथा अन्य-----अपोजिट पार्टीज

संख्या नं 3

पूर्वोत्तर रेलवे

अधि सूचना

निश्चय किया गया है कि ब्रेकसमन वेतनमान 225-308 के पद

भरने हेतु एक पन्ना बनाया जाय ।

निम्नलिखित श्रेणियों में नियमित कार्यरत कर्मचारी आवेदन

देने के अधिकारी हैं ।

1- केविन मन वेतनमान 210-270

2/ लीयर मन वेतन मान 210 -270

3/ लाइन जमादार वेतन 210-270

4/ सिगनल मन वेतनमान 210 -270

5/ शान्त मन वेतनमान 210 -270

6/याक्समन वेतनमान 210 -270

7/ कोरीविर वेतनमान 210 -270

अरोक्त श्रेणियों में नियमित कार्यरत इच्छुक कर्मचारी जो

निम्नलिखित अह्ताये (कन्डीसनस) पूरी करते ही अपने आवेदन सों मन

आवेदन पत्र पर दिनांक 31-10-79 तक इस कार्यालय को अपने प्रभारी

अधिकारी के माध्यम से अवश्य भेज दें ।

1/ न्यूनतम शोभिक योग्यता



कर्मचारी कम से कम कक्षा 6 तक शिक्षा अवश्य प्राप्त किये हो
(धर पर या विद्यालय में पढा हो) शिक्षा की पुष्टि में प्रमाणित
प्रमाण पत्र की प्रतिलिपि आवेदन के साथ अवश्य संलग्न करें ।
टिप्पणी :- शैक्षिक परीक्षा चुनाव का अंश होगा ।

2/ आयु :-

कर्मचारी की आयु दिनांक 3-10-79 को 45 वर्ष से कम हो
हो । अनुसूचित जाति तथा अनुसूचित जन जाति के कर्मचारियों पर
आयु सम्बन्धी प्रतिबन्ध लागू नहीं होगा ।

3/ खटरी स्तर ए-2

4/ न्यूनतम सेवा काल :-

कर्मचारी दिनांक 31-10-79 को तीन सेवाकाल पूरा कर चुका हो ना
चाहिये । अनुसूचित जाति तथा अनुसूचित जन जाति के कर्मचारियों पर यह
प्रतिबन्ध लागू नहीं होगा ।

परीक्षा में अभ्यासों सम्बन्धित श्रेणियों से प्रेरित
कोटा के आधार पर पुलाये जायेंगे ।

हो अपठनीय

26/9/79
कृति मंजरी रत्न प्रबन्धक (का०)
लखनऊ ।

सं० डू /11/254/4/ ब्रेक्समन दिनांक 24-9-79
प्रतिलिपि सूचना एवं विस्तृत प्रसारण हेतु प्रेषित -

1/ सेशन अधिकारी / गोनडा, गोरखपुर लखनऊ ज०

2/ मुख्य याद मास्टर / गोनडा गोरखपुर

3/ क्षेत्रीय अधिकारी / गोनडा, गोरखपुर।

4/ यातायात निरीक्षक / गोनडा, गोरखपुर मनकापुर ऐराबाद,

सीतापुर मलानी ।



A/2
14 B/21

-3-

5/ वाणिज्य निरीक्षक गोरखपुर, शेरशहदा बहराइच गोनडा
ऐशबाग सीतापुर मेलानी ।

6/ कार्यालय अधीक्षक / पस्पितन एवं वाणिज्य अनुभाग / लखनऊ
7/ स्टेशन मास्टर / सीतापुर, ऐशबाग बख्सायूमगबहराइच, वुरखल मेलानी
आनन्दनगर कानपुर अनवरगंज गसरी, नान्मारा, दुदवा, रावतपुर,
बादशाहनगर, वाराबन्की, जहगीरावाद, राज, करनेलगंज
कस्तुरी, मन्कापुर, मसकनवा बस्ती, सखनवा, नकहा जंगल, मानीरा /
बीबीगंज केधमयगंज ।

ह0 अपठनीय

कृते मंजूर रेल प्रबन्धक (कार्मिक)
लखनऊ ।



सत्य प्रतिलिपि

Bansidhar Singh

15

इन दि आनरेबल हाईकोर्ट आफ जूडीकेवर एट इलाहाबाद

लखनऊ बेंच लखनऊ

स्टि पिटीशन नं आप 1983

ब्रंसीधनर सिंह तथा अन्य-----पिटीशनर

बनाम

यूनियन आफ इण्डिया तथा अन्य-----अपोजिट पार्टीज

एनेक्सर नं -4---

पूर्वोत्तर रेलवे
कार्यालय आदेश

निम्नलिखित कृत्या श्रेणी कर्मचारों जो सहायक गाँड (ब्रेक्समन)
वेतन 225-308 हेतु सुयोग्यतः परीक्षा में सफल धोबित हुये हैं को
अनन्तिम (प्रोवीजनल) स्थानापन्न पदोन्नती सहायक गाँड
(225-308) में को जाती है तथा उनके नाम के सामने अंक्ति स्टेशनों
पर पोस्टिंग को जाती है । इन कर्मचारियों को सहायक गाँड (प्रमोशन) प्रशिक्षण पास करने पर ही सहायक गाँड के पद पर बने रहने का अधिकार होगा ।

Bansidhar Singh

इन कर्मचारियों को सहायक गाँड प्रोन्नति (प्रमोशन) के स
में दिनांक 14-4-81 से 1-5-81 तक प्रशिक्षण विद्यालय /
मुजफ्फरपुर में जाने का आदेश दिया जाता है । इन कर्मचारियों को
समय से कार्यभार मुक्त करें तथा मुजफ्फरपुर स्टेयर करने को सूचना
इस कार्यालय को भेजे ।



क्रम सं०	नाम पद तथा स्थान सर्वश्री	सहायक गाँड (प्रोवीजनल) में पोस्टिंग स्टेशन ।
1	2	3
1-	सुखदे लोवर मैन / गोन्डा	गोन्डा

- | | |
|---|---------|
| 2- बाला शंकर, लीवर मन / लखनऊ ज० | लखनऊ ज० |
| 3- हेमराज (अ०जा०) कविन मन / कमियरगंज | गोन्डा |
| 4- सगराम, शन्ट मन / गोखापुर | गोन्डा |
| 5- इन्दर सेन शुक्ला, माक्समैन / लखनऊ ज० | लखनऊ ज० |
| 6- बन्सीधर सिंह, केविन मन / बादशाहनगर | लखनऊ ज० |

अरोक्त कर्मचारियों को सहायक गाड के पद पर लगाने से पहले इनकी ----सिक् ए-2 में अवश्य कराये यदि वे पी०एम०ई० डिप्लो हो ।

क्रम संख्या 3 तथा 4 को स्थानान्तरण भत्ता देय है । रेलवे आवास कार्यभार की तिथि से 15 दिन के अन्दर खाली करे ।

यह मंजूर सुरक्षा अधिकारी के आदेश से जारी किया जाता है

ह० अपठनीय
कृते मंजूर रेल प्रबन्धक (का०)
लखनऊ

संख्या इ / 11/254/4 / सहायकगाड दिनांक 6-3-81

Banshi Dhar

प्रतिलिपि सूचना एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- मंजूर लेखा अधिकारी / लखनऊ ।
- 2- स्टेशन अधीक्षक / गोन्डा, गोखापुर लखनऊ ज० लखनऊ ।
- 3- मुख्य याड मास्टर / गोन्डा, गोखापुर
- 4- स्टेशन मास्टर / कमियरगंज बादशाहनगर ।
- 5- यात्रायात निरीक्षक / रेशबाग गोखापुर
- 6- प्रधान लिपिक / बिल पास, पोट्टर वाणिज्य केंद्र अनुभाग
- 7- कार्यालय अधीक्षक / परिचालन / लखनऊ ।
- 8- प्रचार्य क्षेत्रीय प्रशिक्षण विद्यालय / मुजफ्फरपुर
- 9- सम्बन्धित कर्मचारीगण ।

ह० अपठनीय
कृते मंजूर रेल सिक्



17/2/83

इन दि आनरेबल हाइकोर्ट आफ जूडीकेयर एट इलाहाबाद

लखनऊ बेंच लखनऊ

रिपिटिशन नं आफ 1983

बंसीधर सिंह तथा अन्य-----पिटोशनर

बनाम

यूनियन आफ इण्डिया तथा अन्य-----अपोजिट पार्टीज

5
एनेक्जर नं -----

462

(पत्रक टी/327/23/चार (पी) /

(5) दिनांक 8 मई, 1981 को आयोजित ब्रेकसमन (प्रोन्नति)

वर्ग सं० 1 की परीक्षा का परीक्षाफल :-

क्रमांक	नामांक	नाम	पदनाम	मुख्यालय	मण्डल	परीक्षाफल
1	उ/91	श्री बंशीधर सिंह	,,	कैबिनमेन लखनऊ	लखनऊ	उत्तीर्ण
2	उ/94	,, सुकई	,,	लोवरमेन गोण्डा	,,	,,
3	उ/93	,, हेमराज	,,	कैबिनमेन कमिश्नरगंज	,,	,,
4	उ/137	,, इन्द्रसेन शुक्ला	,,	सहायक गाँउ लखनऊ	,,	,,
5	उ/93	,, वालाशंकर		लोवरमेन	,,	,,
6	उ/138	,, संग्राम	--	शटर गोरखपुर	,,	,,

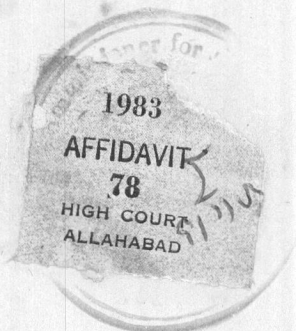
कुल संख्या - 06 (ः) कुल उत्तीर्ण - 06 (ः) कुल अनुत्तीर्ण - कोइनही ।

सत्य प्रतिलिपि



187

In the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench, Lucknow.



Writ petition No. of 1983

Banshi Dhar Singh and another.....Petitioners

versus

Union of India and others.....opp. parties



Affidavit

I, the deponent Banshi Dhar Singh aged about 43 years son of Sri Man Karan Singh, resident of Mankapur, District Gonda do hereby solemnly affirm and state on oath as under:

1. That the deponent is the petitioner no.1 in the above noted case and doing the pairvi on behalf of the petitioner no.2 and as such he is fully conversant with the facts deposed in the accompanying writ petition and in this affidavit.

2. That the contents of paras 1,2,3,4, and 5 of the accompanying writ petition are true to my own knowledge.

3. That the annexures nos 1,2,3,4 and 5 are true copies which are issued by the competent authorities.

Banshi Dhar Singh

Dated Lucknow

Deponent

9-11-83

Verification

I, the above named deponent do hereby verify that the contents of paras 1 to 3 of this affidavit are true to my own knowledge. ~~None~~ part of it is false and nothing material has been concealed so help me God.

Banshi Doshi

Lucknow Dated
9-11-53

Deponent

I identify the deponent who has signed before me.

R.K. Saksena

Clerk To Sri B.C. Saksena Advocate

Solemnly affirmed before me on 9-11-53

at ~~10~~ a.m/p.m. by *S. Banshi Doshi*
the deponent who is identified by *R.K. Saksena*
Sri *_____* clerk to Sri B.C. Saksena
Advocate High Court Lucknow Bench, Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which has been read out and explained by me.

S. Saksena
9-11-53

SATISH CHANDRA
SRIVASTAVA
OATH COMMISSIONER
High Court, Lucknow;
Lucknow Bench,
No. 870/54/53
Date 9-11-53



ब अदालत श्रीमान

महोदय

वादी (मुद्दे)
प्रतिवादी (मुद्दाअलेह)

का वकाल



Benshi Dhar Singh

वादी (मुद्दे) 1011-83

बनाम

Union of India through प्रतिवादी (मुद्दालेह)

नं० मुकद्दमा सन् १६८३ पेशी की ता० १६ ई०

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री

Sh. B. C. Chandra Acharya एडवोकेट महोदय वकील

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करे-वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूँ कि मैं हर पेसी स्वयं या किसी अपने पैरोकार को भोजता रहूंगा अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरी वकील पर नहीं होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

Accepted
Bochakse

हस्ताक्षर

साक्षी (गवाह)

साक्षी (गवाह)

दिनांक महीना

Wood *Abb* *9/2*
A
5
CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH LUCKNOW

T.A. NO.1195 of 1983
(W.P. NO.5974 of 1983)

B.D. Singh

.....

Applicant.

Versus

Union of India & Others.....

Respondents.

22.2.1990

Hon'ble Justice K. Nath, V.C.

Hon'ble Mr. K. Obayya, A.M.

The case has been called twice. No body is present for the applicants. Notices were issued by registered post to the applicants as well as to their counsel but no appearance has been made on their behalf. Notice to applicant No.1 has been received back with the remark ~~that~~ that " no trace of his could be found ". In the circumstances, this petition is dismissed for non-prosecution.

Sd/-
A.M.

Sd/-
V.C.

// True Copy //

10/12/90
26/2/90
Deputy Registrar

Central Administrative Tribunal
Lucknow Bench,
Lucknow

16/3
checked 26/2
rim/